

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 2nd day of July, 2001

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

ORIGINAL APPLICATION NO. 87 OF 1998

A. K. Majumdar,
s/o late Sri D. L. Majumdar,
r/o 29-B-F Central Road,
Railway Colony, Tundla,
District Firozabad.

By Advocate: Sri A. Rajendra Applicant

Versus

1. Union of India through Chairman,

Indian Railway, Baroda House,

New Delhi.

2. The General Manager (P),

Northern Railway, Baroda House,

New Delhi.

3. The Divisional Railway Manager,

Northern Railway,

Allahabad Division,

D.R.M. Office, Allahabad.

4. The Senior Divisional Operating Manager,

Northern Railway, D.R.M. Office,

Allahabad.

. Respondents

By Advocate: Sri G.P. Agarwal

O_R_D_E_R

(ORAL)

(By Hon'ble Mr. S. Dayal, AM)

The applicant in this case belongs to the cadre of Assistant Station Master. He was appointed on ad hoc basis as Section Controller on 28.8.89. He has been working on the post of Section Controller from 28.8.89 onwards. He is seeking regularisation on the post of Section Controller in the grade of Rs. 1400- 2600 (RPS). He has referred ~~two~~ ^{to 4} cases of S/ Sri Ram Chandra and Krishna Chandra, who officiated as Section Controllers and were subsequently regularised on the post of Section Controller in Jodhpur Division without being subjected to appear in the selection. He has also referred the case of Sri S. K. Gupta, V.K. Upadhyay, F.V. Singh, SV. Mandal, S.C. Sinha and B.N. Champraswami, who were also regularised on the post of Section Controller as they had worked on the post of Section Controller for more than 3 years without appearing in the written examination. These officials belong to Moradabad Division. The applicant has also claimed that one Sri Abdul ~~Hai~~ Siddiqui, an ad hoc Section Controller, has been regularised in Allahabad Division. The applicant has claimed that he had made a representation dated 20.11.97 to D.R.M. (P), Northern Railway, Allahabad, which was forwarded by his Chief Controller to D.R.M. Allahabad, recommending sympathetic consideration of this case. The said representation has not been received by the respondents, as mentioned in the counter reply filed by the respondents. We find that this representation only refers to the case of regularisation of services of Section Controllers of Jodhpur Division.

3.

2. We, therefore, ^{permit &} the applicant to file fresh representation, giving all the instances in his favour within a period of two weeks from today and the respondents are directed to decide the same within a period of 12 weeks from today by a reasoned and speaking order. The O.A. stands disposed of with the above directions.

3. There shall be no order as to costs.

Rafiq Uddin *Dayal*
(RAFIQ UDDIN) (S. DAYAL)
JUDICIAL MEMBER MEMBER (A)

Nath/